rates and what are the details of the team of officials which conducted the assessment of cost of repairs; and

(d) what action is proposed to be taken against all those found involved in the matter?

THE MINISTER OF STATE THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) to (d) A statement is laid on the Table of the Sabha.

Statement

- (a) Yes. Madam.
- (b) M/s. Salgaocar were accorded permission by Government to replace the "Sanjeevini" through import of a vessel "M. V. OCEAN and convert it into a BEAUTY" transfer vessel. The "M. V. OCEAN BEAUTY" was subsequently renamod the "SWATI RANI".
- (c) The transhipper S. S. Sanjeevini discontinued her operations at Mormugao with effect from 13th October 1982. However, Salgaocars further represented to Government for permission to re-deploy S. S. Sanjeevini, after repairs, to meet its export commitments. In 1986, Government approval was accorded for its re-deployment subject to certain stipulations including the condition should be in seathat the vessel worthy condition, which will have to be certified by the Chief Surveyor of Ships, in the Office of D. G. Shipping.

Cochin Shipyard Limited accepted the repair order of S. S. Sanjeevini at a time when the Shipyard' facilities were under utilised. The Shipyard offered certain incentives to the owners to secure this order worth about Rs. 3 crores including among others.

- (i) limiting the dry dock hire charges to 100 days
- (ii) treating the steel scrap as cwners property; and

(iii) non-imposition of price escalation etc.

The above decisions were by a negotiating committee consisting of GM(Works) GM(Finance), CM (SRO), CM(Commercial), nance) and DM(Commercial).

(d) The decisions to accept the above order was taken on commercial considerations and there is no question of any action to be taken against those involved.

SHRI BIR BHADRA SINGH: Madam, India is the most suitable country in the world for dismantling a ship, whereas for repairs we are spending hundreds of crores outside. Why have they resorted to repairs in the country, which is most unsuitable?

THE DEPUTY CHAIRMAN: Question Hour is over.

WRITTEN ASNSWERS TO QUES-TIONS

बंदरगाह श्रमिकों द्वारा श्रंतरिम राहत की मांग

> * 425. श्रीमती रेणुका चौधरी: श्री रशीद मसूद:

जल-भूतल परिवहन मंत्री यह बताने के कुपा बरेंगे कि :

- (क) क्या यह सच है कि बंदरगाह पर कार्य करने वाले श्रमिकों ने 20 प्रति शत स्रंतिरम राहत प्राप्त करने के मांग के है :
- (ख) यदि हां, तो इस संबंध में ब्योराक्या है ;
- (ग) क्या यह भे सच है कि विभिन्न बंदरगाहों के श्रमिक संगठनों ने उनकी मांगें न माने जाने की स्थिति में हडताल करने के घोषणाके है; स्रीर
- (घ) यदि हां, तो इस संबंध में सरकार के क्या प्रतिकिया है ?

जल भूतल परिवहन मंत्रालय के राज्य मंत्री (भी राजेश पायलट) : (क) ग्रीर 33

(ग) स्रीर (घ) सरारको उनके द्वारा हड़ गल पर जाने क मंगा का कोई सुचना नहीं प्राप्त हुई है। सरार को फेडरेगनों से विचार-विमर्ग स्रीर समझाते के लिए मांगों का एड सूबा प्राप्त हुई है।

Shortage of Diesel and Electric Locos

*426. SHRI SHANKER SINH VAG-HELA:

SHRI PRAMOD MAHAJAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is any shortage of diese! and electric locos; and
- (b) how many diesel and electric locos are planned to be withdrawn from passenger trains by way of (i) cancellation of trains, (ii) converting double-headed trains into single-headed ones and (iii) substituting steam locos for diesel and electric locos, for ensuring smooth freight movement during the ensuing winter season?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) There is no shortage vis-a-vis targets laid down; however, shortage do arise occasionally when actual demand sometimes exceeds planned target.

(b) There is no such proposal for the present.

Import of Aircraft/Helicopters

*427. SHRI BIR BHADRA PRATAP SINGH:

> SHRI BHAGATRAM MAN-HAR:

Will the Minister of CIVII. AVIA-TION be pleased to state:

- (a) whether it is a fact that permission to import aricraft/helicipters is given to various State Governments, Government organisations, private companies or individuals only under special circumstances and if so, what are the special terms and conditions under which such imports are allowed; and
- (b) which are the various State Governments, other Government organisations/bodies and private companies/individuals, who applied for permission to import aricraft/helicopters on purchase/lease basis during the past 3 years and how many of them have been allowed/refused permission to import aircraft/helicopters and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER):
(a) Each application for the import of aircraft/helicopters is examined on merits.

(b) A statement is laid on the Table of the Sabha. [See Appendix CXLIII, Annexure No. 135].

Summer Special run by Railways from Kerala

*428. SHRI V. GOPALSAMY. SHRI K. GOPALAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of summer Specials run by the Railways in 1987 between Kerala and different parts if the country; and
- (b) whether Railways propose to take steps to increase the number of summer Specials in the next Summer, if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA):
(a) and (b) A statement is laid on the Table of the Sabha.